

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 270/2023

IN THE MATTER OF:

Shrankhla Mittal

....Applicant

Versus

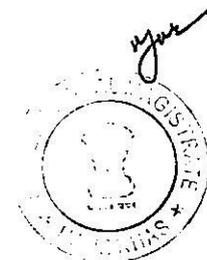
Government of NCT of Delhi & Ors

....Respondents

COMPLIANCE/ACTION TAKEN REPORT ON BEHALF OF SUB  
DIVISIONAL MAGISTRATE (HAUZ KHAS)

MOST RESPECTFULLY SHOWETH:

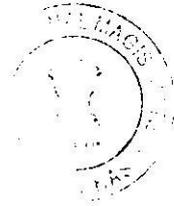
1. It is humbly that Hon'ble Tribunal vide order dated 20.04.2023 has directed to the respondents to file their response/reply to the averments made in the application within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDF.
2. In compliance to the direction of Hon'ble Tribunal, a meeting notice was issued on 12.05.2023 to ACP, Safarjung Enclave, SHO, Safdarjung Enclave, Executive Engineer, MCD to discuss the issue in detail. Copy of Meeting Notice is annexed as Annexure-I
3. It is humbly submitted that on 15.05.2023, meeting was attended by Tehsildar (Hauz Khas), Inspector, Safdarjung Enclave Police Station and during the meeting, it was decided that a joint inspection of Bars & Restaurants of Hauz Khas village will be carried out.
4. It is humbly submitted that on 19.05.2023 & 26.05.2023, Tehsildar (Hauz Khas) along with local police has inspected the Bars & Restaurants of Hauz Khas village. During inspection, respondent No. 5 (Bootlegger Restro Bar) and Respondent No. 7 (The Manson Bar & Global Kitchen) were found closed and Respondent No. 6 (Strings Musical Bar) along with other bars were found violating the Noise Pollution norms. The report of Tehsildar (Hauz Khas) is annexed as Annexure-II



5. It is humbly submitted that as per the norms, Environmental compensation has been imposed by the undersigned on the defaulters/violators with the direction to deposit violation/compensation amount in the DPCC account. Copy of challans annexed as annexure -III (colly)
6. It is further submitted that SHO (Safdarjung Enclave) was directed by the undersigned to seize the musical equipments of the violator/defaulters and SHO (Safdarjung Enclave) was also directed to keep vigil in his area on violation of DPCC/ Hon'ble NGT Rules & Norms and Report it to undersigned immediately in case of any violation.

Based on the above facts and circumstances, a Compliance/Action Taken Report is being submitted before this Hon'ble Tribunal for kind consideration. The undersigned assures that the orders/directions passed by this Hon'ble Tribunal shall be complied timely within in toto and spirit.

*Mukesh*  
27/5/13  
(DR. MUKESH KUMAR)  
SDM (HAUZ KHAS)





NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE SDM (HAUZ KHAS)  
O/o DISRICT MAGISTRATE (SOUTH)  
M.B. ROAD, SAKET, NEW DELHI-110068

Tel No. 011-29536904: Email address-hauzkhazsdm@nic.in

F.No MISC/THE/(HK)/2023 | 114-17

DATE 12/5/2023

MEETING NOTICE

In response to Notice dt 01/05/2023 received from consultant (Judicial), NGT regarding noise pollution complaint in Hauz Khas village Bar/ Restaurants made by Smt. Shrankhla Mittal in the case before Hon'ble NGT, Principal bench vide application No. 270/2023 in the matter of Shrankhla Mittal V/s GNCT of Delhi, and the ATR required to be submitted to the Hon'ble NGT within one month from the date of issue of order dated 20/04/2023 and whose NDOH is 29/05/2023.

In this connection, a meeting has been fixed in the office of SDM (Hauz Khas) on 15/05/2023, at 02:00 PM to discuss the issue & to form a strategy to tackle the Situation/Problem being faced by nearby residents.

You are requested to make it convenient to attend the same at stipulated date & time.



(DAMAN DEEP SINGH)  
TEHSILDAR (HAUZ KHAS)

**Copy to:**

1. The ACP, Safdurjung Enclave New Delhi
2. The SHO, Safdurjung Enclave New Delhi
3. The E.E, MCD, Green Park South Zone New Delhi to provide the list of Hotels/Bars in Hauz Khas Village.

**Copy to for information:**

1. PA to DM (S). M.B. Road Saket, New Delhi-110068.
2. PA to ADM (S) M. B. Road Saket New Delhi-110068

15/5/23  
12:00 PM

15/5/23  
01:55 PM



Reference Notice dt01/05/2023, received through consultant (Judicial), NGT along with copy of Hon'ble NGT order dt:20/04/23, in the Case OA No.270/2023 in r/o Shrankla Mittal V/s GNCT Delhi & Ors and compliance with directions thereof, I understand, visited the Hauz Khas village on 19/05/23 & 26/05/23 respectively along with police personel of Police Station Safdurjung Enclave & checked / inspected the premises of some of the hotels /Bars /Restaurants including the premises of respondents M/s Bootle legger restaurant bar, Strings Musical Bar & The Mansion Bar & Global kitchen. During the visit on 19/05/23 high pitch music founds in Strings musical bars (found violating noise pollution norms), whereas bootle legger Restaurant & the Mansion bar were found closed due to payment of rent issue with their landlords as stated by locals.

In addition to above restaurants Bars / Hotels about 11 other are also inspected & high pitch music is also observed in some premises. It is purposed that challans, in r/o those hotels / Restrobars where high pitch music were found , may be issued. The list of hotels / Bars / Restaurants where high music violation of Noise rules & regulations were found is given as under for issue of challans:-

S.No	Date	Name of Bar And Restaurant	Address
1	26/05/23	Monkey boy	Building No.30, Hauz Khas village New Delhi-110016
2	26/05/23	The rocket room	Building No.9 First Floor, Hauz khas village New Delhi-110016
3	19/05/23	Musical String	1A, IInd floor Hauz Khas New Delhi-110016
4	19/05/23	Summer House	Aurbindo place New Delhi
5	19/05/23	Heven Box	1A, IInd floor Hauz Khas New Delhi-110016



(DAMANDEEP SINGH)  
TEHSILDAR( HUAZ KHAS)



III

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**OFFICE OF THE SUB DIVISIONAL MAGISTRATE(HAUZ KHAS)**

**M.B.ROAD SAKET NEW DELHI-110068**

No.F.TEH/HK/MISC/NOISE POLLUTION/2023/3284

Dated: 27/5/23

**ORDER**

1. Whereas, vide notification No. F. 23 (1071)/Env./2001/676 dated 10.12.2001 and F:12 (1)/N.P/Env./2005/33 dated 05.04.2008, all Deputy Commissioner (Revenue), all Sub Divisional Magistrates, Asstt. Commissioners of Police Control Room, All Sub Divisional Police Officers including Railways & Airport (Traffic) are notified as "Authority" under Rule (2) of the Noise Rules, The Government of NCT of Delhi.
2. And whereas, as per rule 4 (2) of the Noise Pollution (Regulation and Control) Rules, 2000, the designated authorities are responsible for the enforcement of noise pollution control measures and the due compliance of ambient air quality standards in respect of noise.
3. And whereas, DPCC vide F.No.DPCC/(12)/(1)(316) Air Lab /2021/184 dated 25.06.2021, the designated authorities in NCT of Delhi are directed to implement the scale of compensation for the violation of the Noise Pollution (Regulations and Control Rules, 2000).
4. And whereas, on the basis of order of Hon'ble NGT dt.20.04.2023 in OA No.270/2023 in r/o Shrankla Mittal V/s GNCT & Ors. a Joint action is under taken with Delhi Police Staff in Hauz Khas village on 19/05/2023 & 26/05/2023.
5. And Whereas, Sh.Smt.Ms. Musical Strings was found violating the prescribed limits of noise rules & respective Scale of compensation on the said date & time. (29/5/23 after 10.00pm)
6. And, whereas a environment compensation of Rs.10000/- is imposed upon Sh.Smt.Ms. Musical Strings compliance to Hon'ble NGT order dt.15/11/2019 uploaded on 20.11.2019, in the matter OA No.519 of 2016 titled Hardeep Singh & Ors. Vs SAMC & Ors with OA No.496 of 2018 Akhand Bharat Morcha Vs Union of India & Ors. issued by CPCB (Ministry of Environment, Forest & climate change), June 2020.
7. The above said environment compensation shall be deposited by defaulter in favour account of DPCC bearing No. "Delhi Pollution Control Committee" Account No-40071442347 IFSC Code SBIN0005715, SBI ISBT Kashmere Gate Branch or Account No.60394338678 IFSC Code MAHB0000343, Bank Of Maharashtra, Cannought Place Branch" Delhi and submita copy of the deposit receipt to the undersigned within 03 days of receipt of this order.

(Dr. MUKESH KUMAR)  
SDM (HAUZ KHAS)

M/s Musical Strings, 1A, 1<sup>st</sup> floor, Hauz Khas  
ND-110016

**Copy for information & necessary action to:-**

1. The SHO, Safdurjung Enclave to seize the Musical equipment of above stated Bany Restaurant & submit ATR within a week. He further directed to keep vigil in his area on violation of DPCC / NGT Rules & Norms & report it to SDM (Hauz Khas) immediately in case of any violation.

(Dr. MUKESH KUMAR)  
SDM (HAUZ KHAS)



**OFFICE OF THE SUB DIVISIONAL MAGISTRATE(HAUZ KHAS)****M.B.ROAD SAKET NEW DELHI-110068**No.F.TEH/HK/MISC/NOISE POLLUTION/2023/ 3286Dated: 27/5/23**ORDER**

1. Whereas, vide notification No. F. 23 (1071)/Env./2001/676 dated 10.12.2001 and F:12 (1)/N.P/Env./2005/33 dated 05.04.2008, all Deputy Commissioner (Revenue), all Sub Divisional Magistrates, Asstt. Commissioners of Police Control Room, All Sub Divisional Police Officers including Railways & Airport (Traffic) are notified as "Authority" under Rule (2) of the Noise Rules, The Government of NCT of Delhi.
2. And whereas, as per rule 4 (2) of the Noise Pollution (Regulation and Control) Rules, 2000, the designated authorities are responsible for the enforcement of noise pollution control measures and the due compliance of ambient air quality standards in respect of noise.
3. And whereas, DPCC vide F.No.DPCC/(12)/(1)(316) Air Lab /2021/184 dated 25.06.2021, the designated authorities in NCT of Delhi are directed to implement the scale of compensation for the violation of the Noise Pollution (Regulations and Control Rules, 2000.
4. And whereas, on the basis of order of Hon'ble NGT dt.20.04.2023 in OA No.270/2023 in r/o Shrankla Mittal V/s GNCT & Ors. a Joint action is under taken with Delhi Police Staff in Hauz Khas village on 19/05/2023 & 26/05/2023.
5. And Whereas, Sh.Smt.Ms. Harsen Box was found violating the prescribed limits of noise rules & respective Scale of compensation on the said date & time. (29/5/23) <sup>15<sup>th</sup> May</sup> <sub>27/5/23</sub>
6. And, whereas a environment compensation of Rs. 10,000/- is imposed upon Sh.Smt.Ms. Harsen Box is compliance to Hon'ble NGT order dt.15/11/2019 uploaded on 20.11.2019, in the matter OA No.519 of 2016 titled Hardeep Singh & Ors. Vs SAMC & Ors with OA No.496 of 2018 Akhand Bharat Morcha Vs Union of India & Ors. issued by CPCB (Ministry of Environment, Forest & climate change), June 2020.
7. The above said environment compensation shall be deposited by defaulter in favour account of DPCC bearing No."Delhi Pollution Control Committee" Account No-40071442347 IFSC Code SBIN0005715, SBI ISBT Kashmere Gate Branch or Account No.60394338678 IFSC Code MAHB0000343, Bank Of Maharashtra, Cannought Place Branch" Delhi and submita copy of the deposit receipt to the undersigned within 03 days of receipt of this order.

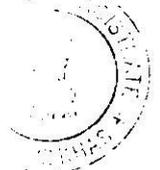
*Mukesh*  
27/5/23  
(Dr. MUKESH KUMAR)  
SDM (HAUZ KHAS)

M/s Harsen Box, 1A, 1st Floor, Hauz khas village

Copy for information & necessary action to:- ND-110016

1. The SHO, Safdurjung Enclave to seize the Musical equipment of above stated Bar / Restaurant & submit ATR within a week. He further directed to keep vigil in his area on violation of DPCC / NGT Rules & Norms & report it to SDM (Hauz Khas) immediately in case of any violation.

*Mukesh*  
27/5/23  
(Dr. MUKESH KUMAR)  
SDM (HAUZ KHAS)



**OFFICE OF THE SUB DIVISIONAL MAGISTRATE(HAUZ KHAS)****M.B.ROAD SAKET NEW DELHI-110068**

No.F.TEH/HK/MISC/NOISE POLLUTION/2023/3285

Dated: 27/5/23

**ORDER**

1. Whereas, vide notification No. F. 23 (1071)/Env./2001/676 dated 10.12.2001 and F:12 (1)/N.P/Env./2005/33 dated 05.04.2008, all Deputy Commissioner (Revenue), all Sub Divisional Magistrates, Asstt. Commissioners of Police Control Room, All Sub Divisional Police Officers including Railways & Airport (Traffic) are notified as "Authority" under Rule (2) of the Noise Rules, The Government of NCT of Delhi.
2. And whereas, as per rule 4 (2) of the Noise Pollution (Regulation and Control) Rules, 2000, the designated authorities are responsible for the enforcement of noise pollution control measures and the due compliance of ambient air quality standards in respect of noise.
3. And whereas, DPCC vide F.No.DPCC/(12)/(1)(316) Air Lab /2021/184 dated 25.06.2021, the designated authorities in NCT of Delhi are directed to implement the scale of compensation for the violation of the Noise Pollution (Regulations and Control Rules, 2000.
4. And whereas, on the basis of order of Hon'ble NGT dt.20.04.2023 in OA No.270/2023 in r/o Shrankla Mittal V/s GNCT & Ors. a Joint action is under taken with Delhi Police Staff in Hauz Khas village on 19/05/2023 & 26/05/2023.
5. And Whereas, Sh.Smt.Ms. Summer kauso was found violating the prescribed limits of noise rules & respective Scale of compensation on the said date & time. (19/5/23) after 10.15 pm
6. And, whereas a environment compensation of Rs. 10,000/- is imposed upon Sh.Smt.Ms. Summer kauso is compliance to Hon'ble NGT order dt.15/11/2019 uploaded on 20.11.2019, in the matter OA No.519 of 2016 titled Hardeep Singh & Ors. Vs SAMC & Ors with OA No.496 of 2018 Akhand Bharat Morcha Vs Union of India & Ors. issued by CPCB (Ministry of Environment, Forest & climate change), June 2020.
7. The above said environment compensation shall be deposited by defaulter in favour account of DPCC bearing No. "Delhi Pollution Control Committee" Account No-40071442347 IFSC Code SBIN0005715, SBI ISBT Kashmere Gate Branch or Account No.60394338678 IFSC Code MAHB0000343, Bank Of Maharashtra, Cannught Place Branch" Delhi and submit a copy of the deposit receipt to the undersigned within 03 days of receipt of this order.

(Dr. MUKESH KUMAR)  
SDM (HAUZ KHAS)

M/s. Summer kauso, Arundal Paloo Market.

ND-110068

**Copy for information & necessary action to:-**

1. The SHO, Safdurjung Enclave to seize the Musical equipment of above stated Bar / Restaurant & submit ATR within a week. He further directed to keep vigil in his area on violation of DPCC / NGT Rules & Norms & report it to SDM (Hauz Khas) immediately in case of any violation.

(Dr. MUKESH KUMAR)  
SDM (HAUZ KHAS)

**OFFICE OF THE SUB DIVISIONAL MAGISTRATE(HAUZ KHAS)****M.B.ROAD SAKET NEW DELHI-110068**No.F.TEH/HK/MISC/NOISE POLLUTION/2023/3288  
**ORDER**

Dated: 27/5/23

1. Whereas, vide notification No. F. 23 (1071)/Env./2001/676 dated 10.12.2001 and F:12 (1)/N.P/Env./2005/33 dated 05.04.2008, all Deputy Commissioner (Revenue), all Sub Divisional Magistrates, Asstt. Commissioners of Police Control Room, All Sub Divisional Police Officers including Railways & Airport (Traffic) are notified as "Authority" under Rule (2) of the Noise Rules, The Government of NCT of Delhi.
2. And whereas, as per rule 4 (2) of the Noise Pollution (Regulation and Control) Rules, 2000, the designated authorities are responsible for the enforcement of noise pollution control measures and the due compliance of ambient air quality standards in respect of noise.
3. And whereas, DPCC vide F.No.DPCC/(12)/(1)(316) Air Lab /2021/184 dated 25.06.2021, the designated authorities in NCT of Delhi are directed to implement the scale of compensation for the violation of the Noise Pollution (Regulations and Control Rules, 2000.
4. And whereas, on the basis of order of Hon'ble NGT dt.20.04.2023 in OA No.270/2023 in r/o Shrankla Mittal V/s GNCT & Ors. a Joint action is under taken with Delhi Police Staff in Hauz Khas village on 19/05/2023 & 26/05/2023.
5. And Whereas, Sh.Smt.Ms. The Record Room was found violating the prescribed limits of noise rules & respective Scale of compensation on the said date & time. (26/5/23) (अपरा 10.00pm)
6. And, whereas a environment compensation of Rs. 10000/- is imposed upon Sh.Smt.Ms. The Record Rooms compliance to Hon'ble NGT order dt.15/11/2019 uploaded on 20.11.2019, in the matter OA No.519 of 2016 titled Hardeep Singh & Ors. Vs SAMC & Ors with OA No.496 of 2018 Akhand Bharat Morcha Vs Union of India & Ors. issued by CPCB (Ministry of Environment, Forest & climate change), June 2020. ~~26~~
7. The above said environment compensation shall be deposited by defaulter in favour account of DPCC bearing No. "Delhi Pollution Control Committee" Account No-40071442347 IFSC Code SBIN0005715, SBI ISBT Kashmere Gate Branch or Account No.60394338678 IFSC Code MAHB0000343, Bank Of Maharashtra, Cannought Place Branch" Delhi and submita copy of the deposit receipt to the undersigned within 03 days of receipt of this order.

The Record Room  
M/s Building, No.9, F.F, Hauz Khas village

(Dr. MUKESH KUMAR)  
SDM (HAUZ KHAS)

**Copy for information & necessary action to:-**

1. The SHO, Safdurjung Enclave to seize the Musical equipment of above stated Bar/ Restaurant & submit ATR within a week. He further directed to keep vigil in his area on violation of DPCC / NGT Rules & Norms & report it to SDM (Hauz Khas) immediately in case of any violation.

(Dr. MUKESH KUMAR)  
SDM (HAUZ KHAS)

**OFFICE OF THE SUB DIVISIONAL MAGISTRATE(HAUZ KHAS)****M.B.ROAD SAKET NEW DELHI-110068**

No.F.TEH/HK/MISC/NOISE POLLUTION/2023/ 2287

Dated: 27/5/23

**ORDER**

1. Whereas, vide notification No. F. 23 (1071)/Env./2001/676 dated 10.12.2001 and F:12 (1)/N.P/Env./2005/33 dated 05.04.2008, all Deputy Commissioner (Revenue), all Sub Divisional Magistrates, Asstt. Commissioners of Police Control Room, All Sub Divisional Police Officers including Railways & Airport (Traffic) are notified as "Authority" under Rule (2) of the Noise Rules, The Government of NCT of Delhi.
2. And whereas, as per rule 4 (2) of the Noise Pollution (Regulation and Control) Rules, 2000, the designated authorities are responsible for the enforcement of noise pollution control measures and the due compliance of ambient air quality standards in respect of noise.
3. And whereas, DPCC vide F.No.DPCC/(12)/(1)(316) Air Lab /2021/184 dated 25.06.2021, the designated authorities in NCT of Delhi are directed to implement the scale of compensation for the violation of the Noise Pollution (Regulations and Control Rules, 2000.
4. And whereas, on the basis of order of Hon'ble NGT dt.20.04.2023 in OA No.270/2023 in r/o Shrankla Mittal V/s GNCT & Ors. a Joint action is under taken with Delhi Police Staff in Hauz Khas village on 19/05/2023 & 26/05/2023.
5. And Whereas, Sh.Smt.Ms. Monkey Bay was found violating the prescribed limits of noise rules & respective Scale of compensation on the said date & time. (26/5/23 @ 10.00 PM)
6. And, whereas a environment compensation of Rs. 10000/- is imposed upon Sh.Smt.Ms. Monkey Bay is compliance to Hon'ble NGT order dt.15/11/2019 uploaded on 20.11.2019, in the matter OA No.519 of 2016 titled Hardeep Singh & Ors. Vs SAMC & Ors with OA No.496 of 2018 Akhand Bharat Morcha Vs Union of India & Ors. issued by CPCB (Ministry of Environment, Forest & climate change), June 2020.
7. The above said environment compensation shall be deposited by defaulter in favour account of DPCC bearing No."Delhi Pollution Control Committee" Account No-40071442347 IFSC Code SBIN0005715, SBI ISBT Kashmere Gate Branch or Account No.60394338678 IFSC Code MAHB0000343, Bank Of Maharashtra, Cannought Place Branch" Delhi and submita copy of the deposit receipt to the undersigned within 03 days of receipt of this order.

(Dr. MUKESH KUMAR)  
SDM (HAUZ KHAS)

Monkey Bay.  
M/S Building No.30, Hauz khas village.

**Copy for information & necessary action to:-**

1. The SHO, Safdurjung Enclave to seize the Musical equipment of above stated Bar/ Restaurant & submit ATR within a week. He further directed to keep vigil in his area on violation of DPCC / NGT Rules & Norms & report it to SDM (Hauz Khas) immediately in case of any violation.

(Dr. MUKESH KUMAR)  
SDM (HAUZ KHAS)